

**COURT-I**  
**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 206 of 2013**  
**IA no. 286 of 2013 & IA No. 313 of 2013**

**Dated : 11<sup>th</sup> October, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**Vilyyat Power Pvt. Ltd. ... Appellant(s)**

**Versus**

**Kerala State Electricity Regulatory Commission & Ors. .... Respondent(s)**

**Counsel for the Appellant(s) :** Mr. Anand K. Ganesan  
Ms. Swapna Seshadri

**Counsel for the Respondent(s):** Mr. M.T. George

**ORDER**

We have heard the Learned Counsel for the Appellant as well as the Learned Counsel for the Respondent – 'Board' with regard to maintainability of the Appeal. We deem it fit to admit the Appeal with liberty to the Learned Counsel for the Respondent – 'Board' to raise all the points in his reply including the question of maintainability. Accordingly, he is directed to file reply on or before 17.11.2013 after serving copy on the other side.

Post the matter for hearing on **22.11.2013.**

**(V.J. Talwar)**  
**Technical Member**  
mk/vt

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**